

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 11
(IB)-1277(PB)/2019

IN THE MATTER OF:

Ashok Kumar Ralhan

..... Petitioners/Applicant

v.

M/s. AVJ Developers (India) Pvt. Ltd.

..... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Karan Khanna, Mr. Aniket Bhattacharyya, Advs.
with Mr. Ashok Kumar Ralhan

For the Respondent

Mr. Mohit Gemini, Adv.

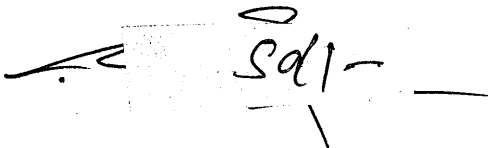
ORDER

Notice of the petition.

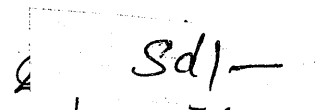
Ld. Counsel for the respondent accepts notice. He seeks and is granted time to file vakalatnama, Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)